

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189(ND)/2017

IN THE MATTER OF:

State Bank of India

vs

Namdhari Food International Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 13.12.2018

Coram:

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K.Subburaj,

Hon'ble Member (Technical)

For the Applicant

For the Respondent

: Ms. Pooja Mahajan, Mr. Savar, Advocate

: Mr. Ranjan Kumar, Mr. Sandeep, Mr. Anuj, Mr.  
Prashant S Kenjale, Advocate

ORDER

Learned counsel for RP states that application CA No. 332 is filed for seeking directions against the State of Maharashtra with respect to the operation of the bank account of the corporate debtor. The learned counsel appearing for State of Maharashtra states that the reply is ready and shall be filed by tomorrow. Learned counsel appears for respondents No. 1 and 2 being State of Maharashtra is the competent authority of Deputy Collector, Mumbai city. Fix the matter on 18.12.2018 for hearing of the application at 2.00 P.M.

At this stage learned counsel for RP is present at the end of the Board mention the matter and requested for the change of date from 18.12.2018 to 19.12.2019 and also stated that the learned counsel for the respondents have consented for the same. Learned counsel for RP further undertakes to inform the said to the learned counsel for the respondents.

— Sol —

(DR. V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

— Sol —

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)